

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP 128/99 in
OA 971/99

16

New Delhi this the 9th day of July, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman, (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In the matter of

ASI Shish Ram
S/O Sh. Mange Ram Gautam,
R/O D-1, Amar Colony,
Nangloi, Delhi -41.

..Applicant

(By Advocate Shri Ajesh Luthra)

Versus

1. Sh. V.N. Singh,
The Commissioner of Police,
Police Headquarters, MSO Building,
I.P. Estate, New Delhi.

2. Sh. B.S. Brar,
The Addl. Commissioner of Police,
P.H.Q. MSO Building, I.P. Estate,
New Delhi.

..Respondents

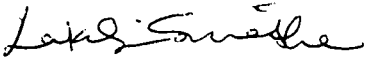
(By Advocate Sh. Bhaskar Bhardwaj proxy
counsel, for Sh. Arun Bhardwaj)

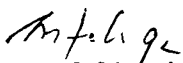
O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A))

Our attention has been invited to the Delhi High Court order dated 19.5.99 staying the implementation of the impugned ^{interim} order passed by this Tribunal on 26.4.99.

2. In the light of the same, CP 128/99 alleging contumacious disobedience of the aforesaid interim order dated 26.4.99 does not survive and CP is, therefore dismissed. Notice issued to the alleged contemners are discharged.


(Smt. Lakshmi Swaminathan)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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